

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 27 of 2012 & I.A. No. 47/2012

Dated: 8th November, 2012

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

In the matter of:

National Energy Trading & Services Ltd. Appellant (s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri

Counsel for the Respondent(s) : Ms. Shikha Ohri for MPREC

ORDER

Mr. Chaudhuri, learned advocate appearing for the appellant prays for withdrawal of the appeal as also the IA No.359/2012 with liberty to approach the Commission seeking appropriate relief. The learned advocate for the respondent no.2 and also the learned advocate for the Commission do not have any objection to such prayer.

Accordingly, the appeal stands dismissed as being withdrawn with liberty to approach the Commission seeking appropriate relief according to law. The IA No.359 of 2012 stands disposed of accordingly.

Interim stay orders stands vacated, and the I.A.No.47 of 2012 stands also disposed of accordingly. No costs.

**(V.J. Talwar)
Technical Member**

**(P.S. Datta)
Judicial Member**

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